

**Central Administrative Tribunal  
Principal Bench  
New Delhi**

OA No.2462/2018  
MA No.2744/2018

New Delhi, this the 5<sup>th</sup> day of July, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Praveen Mahajan, Member (A)**

1. Raj Kumar Targhotra, Foreman, Group-C  
Aged about 58 years,  
S/o Sh. Dharam Pal,  
R/o C-67, S.F., Ganesh Nagar,  
Pandav Nagar Complex,  
Delhi-110092.
2. Shiv Nath Singh, Foreman, Group-C  
Aged about 57 years,  
S/o Sh. Kanhaiya Lal,  
R/o C-18, Sector-3, Chiranjeev Vihar,  
Ghaziabad, UP.
3. Naresh Kumar, Foreman, Group-C  
Aged about 49 years,  
S/o Sh. Charan Singh,  
R/o 5/6, X-Block, Gali No. 2A,  
Teacher Gali, Barham Puri,  
Delhi-110053.
4. Shoe Raj Singh, Foreman, Group-C  
Aged about 58 years,  
S/o Sh. Meda Singh,  
R/o 2/3, Varun Niketan, A.V. Block,  
Pitampura, Delhi-110088.
5. Naresh Chander Bhardwaj, Foreman, Group-C  
Aged about 54 years,  
S/o Sh. Om Prakash Bhardwaj,  
R/o 29/17, Gali No. 12, Vishwas Nagar,  
Shahdara, Delhi-110032.
6. Gursharan Singh, Foreman, Group-C  
Aged about 55 years,  
S/o Sh. Hans Raj,  
R/o 8/117, Ramesh Nagar,  
New Delhi-110015. .... Applicants

(By Advocate:Ms. Priyanka Bhardwaj for Shri M.K.Bhardwaj)

### **Versus**

1. Delhi Jal Board through  
Its Chief Executive Officer,  
Delhi Jal Board,  
Varunalaya Building-II,  
Jhandewalan, New Delhi.
  
2. The Member (Administration),  
Delhi Jal Board,  
Varunalaya Building-II,  
Jhandewalan, New Delhi. .... Respondents

(By Advocate:Shri P.K.Singh for Shri Rajeev Kumar)

### **ORDER (Oral)**

**By Hon'ble Mr. V. Ajay Kumar,**

Heard the learned counsel for the applicant and Shri P.K.Singh, learned proxy counsel for Shri Rajeev Kumar on receipt of advance notice.

**MA No.2744/2018**

2. MA No.2744/2018, filed for joining together is allowed.

**OA No.2462/2018**

3. The applicants, who are presently working as Foreman filed the present OA seeking the following reliefs :-

- "(a) to declare the action of respondents in not providing suitable promotional avenues to the applicants (Foreman) at par with JE, as illegal, arbitrary and unjustified and direct the respondents to create promotional avenues for Foreman/applicants as per the recommendations of the Technical Members dated 28.04.2014 by suitably amending the RRs of AE to the extent of including the post of Foreman in the feeder category.
  
- (b) to declare the action of respondents in not creating promotional avenues for applicants/Foreman by integrating the cadre of Foreman with cadre of JE as per order of Hon'ble Tribunal dated 07.03.2014 as illegal and arbitrary and pass appropriate directions for creating suitable promotional avenues for applicants cadre at par with JE.
  
- (c) to award exemplary costs in favour of the applicants.

(d) To pass such other and further orders which their lordships of this Hon'ble Tribunal deem fit and proper in the existing facts and circumstances of the case."

4. It is submitted that the applicants have made number of representations individually to the respondents, which are enclosed to the Annexures A-4 (16.07.2014), A-5 (18.09.2015) & A-6 (19.06.2014 & 01.02.2018 (colly)) ventilating their grievances to the respondents, however, the respondents have not passed any order thereon till date.

5. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the aforesaid representations of the applicants and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

**(Praveen Mahajan)**  
**MEMBER(A)**

**(V. Ajay Kumar)**  
**MEMBER (J)**

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